

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
UNSTARRED QUESTION NO. 1535**

TO BE ANSWERED ON WEDNESDAY, THE 19.12.2018

Bombay High Court

†1535. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to rename the Bombay High Court as Mumbai High Court;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P.P. CHAUDHARY)**

(a) to (c): The High Courts (Alteration of Names) Bill, 2016 enabling the changing of the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai, respectively was introduced in the Lok Sabha on 19.07.2016. But the State Government of Tamil Nadu requested for changing the name of the High Court of Madras as the High Court of Tamil Nadu. Similarly, the High Court of Calcutta did not agree for the revised name. The Central Government has again sought views from the concerned State Governments and respective High Courts. No time frame can be fixed for approval of the Bill.